

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.403

IA/4788/ND/2022, IA/3181/ND/2024 IN IB/256/ND/2021

IN THE MATTER OF:

Ford Credit India Pvt Ltd	...	Applicant
Versus		
Ritu Bhatia	...	Respondent

Under Section 95 (1) of IBC,2016

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Dinesh Jotwani, Mr. Harsh Kumar, Adv.

For the Respondent : Mr. Gautam Singal, Mr. Rajat Chaudhary, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA No. 3181/ND/2024

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the respondent has submitted that they have already received the copy of the application and seek some time to file reply/objection to this application i.e. IA No. 3181/ND/2024. Ten days' time is granted to file reply/objection to this application i.e. IA No. 3181/ND/2024. Let this matter be posted to 08.08.2024 along with remaining IAs.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)